

No. 14861

MULTILATERAL

International Convention on the Suppression and Punishment of the Crime of *Apartheid*. Adopted by the General Assembly of the United Nations on 30 November 1973

*Authentic texts: English, French, Chinese, Russian and Spanish.
Registered ex officio on 18 July 1976.*

MULTILATÉRAL

Convention internationale sur l'élimination et la répression du crime d'*apartheid*. Adoptée par l'Assemblée générale des Nations Unies le 30 novembre 1973

*Textes authentiques : anglais, français, chinois, russe et espagnol.
Enregistrée d'office le 18 juillet 1976.*

INTERNATIONAL CONVENTION¹ ON THE SUPPRESSION AND PUNISHMENT OF THE CRIME OF *APARTHEID*

The States Parties to the present Convention,

Recalling the provisions of the Charter of the United Nations, in which all Members pledged themselves to take joint and separate action in co-operation with the Organization for the achievement of universal respect for, and observance of, human rights and fundamental freedoms for all without distinction as to race, sex, language or religion,

Considering the Universal Declaration of Human Rights,² which states that all human beings are born free and equal in dignity and rights and that everyone is entitled to all the rights and freedoms set forth in the Declaration, without distinction of any kind, such as race, colour or national origin,

Considering the Declaration on the Granting of Independence to Colonial Countries and Peoples,³ in which the General Assembly stated that the process of liberation is irresistible and irreversible and that, in the interests of human dignity, progress and justice, an end must be put to colonialism and all practices of segregation and discrimination associated therewith,

Observing that, in accordance with the International Convention on the Elimination of All Forms of Racial Discrimination,⁴ States particularly condemn racial segregation and *apartheid* and undertake to prevent, prohibit and eradicate all practices of this nature in territories under their jurisdiction,

Observing that, in the Convention on the Prevention and Punishment of the Crime of Genocide,⁵ certain acts which may also be qualified as acts of *apartheid* constitute a crime under international law,

¹ Came into force on 18 July 1976 in respect of the following States, i.e. the thirtieth day after the date of the deposit with the Secretary-General of the United Nations of the twentieth instrument of ratification or accession, in accordance with article XV (1). The instruments of ratification or accession were deposited as follows:

State	Date of deposit of the instrument of ratification or accession (a)	State	Date of deposit of the instrument of ratification or accession (a)
Benin	30 December 1974	Mongolia	8 August 1975
Bulgaria	18 July 1974	Poland	15 March 1976
Byelorussian Soviet Socialist Republic	2 December 1975	Qatar	19 March 1975
Chad	23 October 1974	Somalia	28 January 1975
Czechoslovakia	25 March 1976	Syrian Arab Republic	1 June 1976
Ecuador	12 May 1975	Ukrainian Soviet Socialist Republic	10 November 1975
German Democratic Republic	12 August 1974	Union of Soviet Socialist Republics	26 November 1975
Guinea	3 March 1975	United Arab Emirates*	15 October 1975
Hungary	20 June 1974	United Republic of Tanzania	11 June 1976 a
Iraq*	9 July 1975	Yugoslavia	1 July 1975

Subsequently, the Convention came into force in respect of the following State on the thirtieth day after the date of the deposit of its instrument of accession, in accordance with article XV (2):

State	Date of deposit of the instrument of accession
Libyan Arab Republic	9 July 1976

(With effect from 8 August 1976.)

* For the texts of the declarations made upon ratification, see p. 296 of this volume.

² United Nations, *Official Records of the General Assembly, Third Session, Part I*, p. 71.

³ *Ibid.*, *Fifteenth Session, Supplement No. 16 (A/4684)*, p. 66.

⁴ United Nations, *Treaty Series*, vol. 660, p. 195.

⁵ *Ibid.*, vol. 78, p. 227.

Observing that, in the Convention on the non-applicability of statutory limitations to war crimes and crimes against humanity,¹ “inhuman acts resulting from the policy of *apartheid*” are qualified as crimes against humanity,

Observing that the General Assembly of the United Nations has adopted a number of resolutions in which the policies and practices of *apartheid* are condemned as a crime against humanity,

Observing that the Security Council has emphasized that *apartheid* and its continued intensification and expansion seriously disturb and threaten international peace and security,

Convinced that an International Convention on the Suppression and Punishment of the Crime of *Apartheid* would make it possible to take more effective measures at the international and national levels with a view to the suppression and punishment of the crime of *apartheid*,

Have agreed as follows:

Article I. 1. The States Parties to the present Convention declare that *apartheid* is a crime against humanity and that inhuman acts resulting from the policies and practices of *apartheid* and similar policies and practices of racial segregation and discrimination, as defined in article II of the Convention, are crimes violating the principles of international law, in particular the purposes and principles of the Charter of the United Nations, and constituting a serious threat to international peace and security.

2. The States Parties to the present Convention declare criminal those organizations, institutions and individuals committing the crime of *apartheid*.

Article II. For the purpose of the present Convention, the term “the crime of *apartheid*”, which shall include similar policies and practices of racial segregation and discrimination as practised in southern Africa, shall apply to the following inhuman acts committed for the purpose of establishing and maintaining domination by one racial group of persons over any other racial group of persons and systematically oppressing them:

- (a) denial to a member or members of a racial group or groups of the right to life and liberty of person:
 - (i) by murder of members of a racial group or groups;
 - (ii) by the infliction upon the members of a racial group or groups of serious bodily or mental harm, by the infringement of their freedom or dignity, or by subjecting them to torture or to cruel, inhuman or degrading treatment or punishment;
 - (iii) by arbitrary arrest and illegal imprisonment of the members of a racial group or groups;
- (b) deliberate imposition on a racial group or groups of living conditions calculated to cause its or their physical destruction in whole or in part;
- (c) any legislative measures and other measures calculated to prevent a racial group or groups from participation in the political, social, economic and cultural life of the country and the deliberate creation of conditions preventing the full development of such a group or groups, in particular by denying to members of a racial group or groups basic human rights and freedoms, including the right to work, the right to form recognized trade unions, the right to education, the right to leave and to return to their country, the right to a nationality, the right to freedom of movement and residence, the right to freedom of opinion and expression, and the right to freedom of peaceful assembly and association;

¹ United Nations, *Treaty Series*, vol. 754, p. 73.

- (d) any measures, including legislative measures, designed to divide the population along racial lines by the creation of separate reserves and ghettos for the members of a racial group or groups, the prohibition of mixed marriages among members of various racial groups, the expropriation of landed property belonging to a racial group or groups or to members thereof;
- (e) exploitation of the labour of the members of a racial group or groups, in particular by submitting them to forced labour;
- (f) persecution of organizations and persons, by depriving them of fundamental rights and freedoms, because they oppose *apartheid*.

Article III. International criminal responsibility shall apply, irrespective of the motive involved, to individuals, members of organizations and institutions and representatives of the State, whether residing in the territory of the State in which the acts are perpetrated or in some other State, whenever they:

- (a) commit, participate in, directly incite or conspire in the commission of the acts mentioned in article II of the present Convention;
- (b) directly abet, encourage or co-operate in the commission of the crime of *apartheid*.

Article IV. The State Parties to the present Convention undertake:

- (a) to adopt any legislative or other measures necessary to suppress as well as to prevent any encouragement of the crime of *apartheid* and similar segregationist policies or their manifestations and to punish persons guilty of that crime;
- (b) to adopt legislative, judicial and administrative measures to prosecute, bring to trial and punish in accordance with their jurisdiction persons responsible for, or accused of, the acts defined in article II of the present Convention, whether or not such persons reside in the territory of the State in which the acts are committed or are nationals of that State or of some other State or are stateless persons.

Article V. Persons charged with the acts enumerated in article II of the present Convention may be tried by a competent tribunal of any State Party to the Convention which may acquire jurisdiction over the person of the accused or by an international penal tribunal having jurisdiction with respect to those States Parties which shall have accepted its jurisdiction.

Article VI. The States Parties to the present Convention undertake to accept and carry out in accordance with the Charter of the United Nations the decisions taken by the Security Council aimed at the prevention, suppression and punishment of the crime of *apartheid*, and to co-operate in the implementation of decisions adopted by other competent organs of the United Nations with a view to achieving the purposes of the Convention.

Article VII. 1. The States Parties to the present Convention undertake to submit periodic reports to the group established under article IX on the legislative, judicial, administrative or other measures that they have adopted and that give effect to the provisions of the Convention.

2. Copies of the reports shall be transmitted through the Secretary-General of the United Nations to the Special Committee on *Apartheid*.

Article VIII. Any State Party to the present Convention may call upon any competent organ of the United Nations to take such action under the Charter of the United Nations as it considers appropriate for the prevention and suppression of the crime of *apartheid*.

Article IX. 1. The Chairman of the Commission on Human Rights shall appoint a group consisting of three members of the Commission on Human Rights, who are also representatives of States Parties to the present Convention, to consider reports submitted by States Parties in accordance with article VII.

2. If, among the members of the Commission on Human Rights, there are no representatives of States Parties to the present Convention or if there are fewer than three such representatives, the Secretary-General of the United Nations shall, after consulting all States Parties to the Convention, designate a representative of the State Party or representatives of the States Parties which are not members of the Commission on Human Rights to take part in the work of the group established in accordance with paragraph 1 of this article, until such time as representatives of the States Parties to the Convention are elected to the Commission on Human Rights.

3. The group may meet for a period of not more than five days, either before the opening or after the closing of the session of the Commission on Human Rights, to consider the reports submitted in accordance with article VII.

Article X. 1. The States Parties to the present Convention empower the Commission on Human Rights:

- (a) to request United Nations organs, when transmitting copies of petitions under article 15 of the International Convention on the Elimination of All Forms of Racial Discrimination, to draw its attention to complaints concerning acts which are enumerated in article II of the present Convention;
- (b) to prepare, on the basis of reports from competent organs of the United Nations and periodic reports from States Parties to the present Convention, a list of individuals, organizations, institutions and representatives of States which are alleged to be responsible for the crimes enumerated in article II of the Convention, as well as those against whom legal proceedings have been undertaken by States Parties to the Convention;
- (c) to request information from the competent United Nations organs concerning measures taken by the authorities responsible for the administration of Trust and Non-Self-Governing Territories, and all other Territories to which General Assembly resolution 1514 (XV) of 14 December 1960 applies, with regard to such individuals alleged to be responsible for crimes under article II of the Convention who are believed to be under their territorial and administrative jurisdiction.

2. Pending the achievement of the objectives of the Declaration on the Granting of Independence to Colonial Countries and Peoples, contained in General Assembly resolution 1514 (XV), the provisions of the present Convention shall in no way limit the right of petition granted to those peoples by other international instruments or by the United Nations and its specialized agencies.

Article XI. 1. Acts enumerated in article II of the present Convention shall not be considered political crimes for the purpose of extradition.

2. The States Parties to the present Convention undertake in such cases to grant extradition in accordance with their legislation and with the treaties in force.

Article XII. Disputes between States Parties arising out of the interpretation, application or implementation of the present Convention which have not been settled by negotiation shall, at the request of the States Parties to the dispute, be brought before the International Court of Justice, save where the parties to the dispute have agreed on some other form of settlement.

Article XIII. The present Convention is open for signature by all States. Any State which does not sign the Convention before its entry into force may accede to it.

Article XIV. 1. The present Convention is subject to ratification. Instruments of ratification shall be deposited with the Secretary-General of the United Nations.

2. Accession shall be effected by the deposit of an instrument of accession with the Secretary-General of the United Nations.

Article XV. 1. The present Convention shall enter into force on the thirtieth day after the date of the deposit with the Secretary-General of the United Nations of the twentieth instrument of ratification or accession.

2. For each State ratifying the present Convention or acceding to it after the deposit of the twentieth instrument of ratification or instrument of accession, the Convention shall enter into force on the thirtieth day after the date of the deposit of its own instrument of ratification or instrument of accession.

Article XVI. A State Party may denounce the present Convention by written notification to the Secretary-General of the United Nations. Denunciation shall take effect one year after the date of receipt of the notification by the Secretary-General.

Article XVII. 1. A request for the revision of the present Convention may be made at any time by any State Party by means of a notification in writing addressed to the Secretary-General of the United Nations.

2. The General Assembly of the United Nations shall decide upon the steps, if any, to be taken in respect of such request.

Article XVIII. The Secretary-General of the United Nations shall inform all States of the following particulars:

- (a) signatures, ratifications and accessions under articles XIII and XIV;
- (b) the date of entry into force of the present Convention under article XV;
- (c) denunciations under article XVI;
- (d) notifications under article XVII.

Article XIX. 1. The present Convention, of which the Chinese, English, French, Russian and Spanish texts are equally authentic, shall be deposited in the archives of the United Nations.

2. The Secretary-General of the United Nations shall transmit certified copies of the present Convention to all States.

For Afghanistan:
Pour l'Afghanistan :
阿富汗:
За Афганистан:
Por el Afganistán:

For Albania:
Pour l'Albanie :
阿尔巴尼亚:
За Албанию:
Por Albania:

For Algeria:
Pour l'Algérie :
阿尔及利亚:
За Алжир:
Por Argelia:

ABDELATIF RAHAL
23 janvier 1974

For Argentina:
Pour l'Argentine :
阿根廷:
За Аргентину:
Por la Argentina:

CARLOS ORTIZ DE ROZAS
Junio 6 de 1975¹

For Australia:
Pour l'Australie :
澳大利亚:
За Австралию:
Por Australia:

For Austria:
Pour l'Autriche :
奥地利:
За Австрию:
Por Austria:

¹ 6 June 1975 — 6 juin 1975.

For the Bahamas:

Pour les Bahamas :

巴哈马:

За Багамские острова:

Por las Bahamas:

For Bahrain:

Pour Bahreïn :

巴林:

За Бахрейн:

Por Bahrein:

For Bangladesh:

Pour le Bangladesh :

孟加拉国:

За Бангладеш:

Por Bangladesh:

For Barbados:

Pour la Barbade :

巴巴多斯:

За Барбадос:

Por Barbados:

For Belgium:

Pour la Belgique :

比利时:

За Бельгию:

Por Bélgica:

For Bhutan:

Pour le Bhoutan :

不丹:

За Бутан:

Por Bhután:

For Bolivia:

Pour la Bolivie :

玻利维亚:

За Боливию:

Por Bolivia:

For Botswana:
Pour le Botswana :
博茨瓦纳:
За Ботсвану:
Por Botswana:

For Brazil:
Pour le Brésil :
巴西:
За Бразилию:
Por el Brasil:

For Bulgaria:
Pour la Bulgarie :
保加利亚:
За България:
Por Bulgaria:

GERO GROZEV
27.VI.1974

For Burma:
Pour la Birmanie :
缅甸:
За Бирму:
Por Birmania:

For Burundi:
Pour le Burundi :
布隆迪:
За Бурунди:
Por Burundi:

For the Byelorussian Soviet Socialist Republic:
Pour la République socialiste soviétique de Biélorussie :
白俄罗斯苏维埃社会主义共和国:
За Белорусскую Советскую Социалистическую Республику:
Por la República Socialista Soviética de Bielorrusia:

V. S. SMIRNOV
4.03.74¹

¹ 4 March 1974 — 4 mars 1974.

For Cameroon:
Pour le Cameroun :
喀麦隆:
За Камерун:
Por el Camerún:

For Canada:
Pour le Canada :
加拿大:
За Канаду:
Por el Canadá:

For the Central African Republic:
Pour la République centrafricaine :
中非共和国:
За Центральноафриканскую Республику:
Por la República Centrafricana:

For Chad:
Pour le Tchad :
乍得:
За Чад:
Por el Chad:

DJERAIBE DORALTA
23 octobre 1974

For Chile:
Pour le Chili :
智利:
За Чили:
Por Chile:

For China:
Pour la Chine :
中国:
За Китай:
Por China:

For Colombia:
Pour la Colombie :
哥伦比亚:
За Колумбию:
Por Colombia:

For the Congo:
Pour le Congo :
刚果:
За Конго:
Por el Congo:

For Costa Rica:
Pour le Costa Rica :
哥斯达黎加:
За Коста-Рику:
Por Costa Rica:

For Cuba:
Pour Cuba :
古巴:
За Кубу:
Por Cuba:

For Cyprus:
Pour Chypre :
塞浦路斯:
За Кипр:
Por Chipre:

For Czechoslovakia:
Pour la Tchécoslovaquie :
捷克斯洛伐克:
За Чехословакию:
Por Checoslovaquia:

LADISLAV ŠMÍD
August 29, 1975

For Dahomey:
 Pour le Dahomey :
 达荷美:
 За Дагомею:
 Por el Dahomey:

TIAMIOU ADJIBADE
 7 octobre 1974

For the Democratic People's Republic of Korea:
 Pour la République populaire démocratique de Corée :
 朝鲜民主主义人民共和国:
 За Корейскую Народно-Демократическую Республику:
 Por la República Popular Democrática de Corea:

For the Democratic Republic of Viet-Nam:
 Pour la République Démocratique du Viet-Nam :
 越南民主共和国:
 За Демократическую Республику Вьетнам:
 Por la República Democrática de Viet-Nam:

For Democratic Yemen:
 Pour le Yémen démocratique :
 民主也门:
 За Демократический Йемен:
 Por el Yémen Democrático:

HUSSEIN SALEH FADHLI
 July 31, 1974

For Denmark:
 Pour le Danemark :
 丹麦:
 За Данию:
 Por Dinamarca:

For the Dominican Republic:
 Pour la République dominicaine :
 多米尼加共和国:
 За Доминиканскую Республику:
 Por la República Dominicana:

For Ecuador:
Pour l'Équateur :
厄瓜多尔:
За Эквадор:
Por el Ecuador:

MARIO ALEMÁN SALVADOR
12 March 1975

For Egypt:
Pour l'Égypte :
埃及:
За Египет:
Por Egipto:

For El Salvador:
Pour El Salvador :
萨尔瓦多:
За Сальвадор:
Por El Salvador:

For Equatorial Guinea:
Pour la Guinée équatoriale :
赤道几内亚:
За Экваториальную Гвинею:
Por Guinea Ecuatorial:

For Ethiopia:
Pour l'Éthiopie :
埃塞俄比亚:
За Эфиопию:
Por Etiópia:

For Fiji:
Pour Fidji :
斐济:
За Фиджи:
Por Fiji:

For Finland:
 Pour la Finlande :
芬兰:
 За Финляндию:
 Por Finlandia:

For France:
 Pour la France :
法国:
 За Францию:
 Por Francia:

For Gabon:
 Pour le Gabon :
加蓬:
 За Габон:
 Por el Gabón:

For Gambia:
 Pour la Gambie :
冈比亚:
 За Гамбию:
 Por Gambia:

For the German Democratic Republic:
 Pour la République démocratique allemande :
德意志民主共和国:
 За Германскую Демократическую Республику:
 Por la República Democrática Alemana:

PETER FLORIN
 2.5.1974¹

For Germany, Federal Republic of:
 Pour l'Allemagne, République fédérale d' :
德意志联邦共和国:
 За Федеративную Республику Германии:
 Por Alemania, República Federal de:

¹ 2 May 1974 — 2 mai 1974.

For Ghana:
Pour le Ghana :
加纳:
За Гану:
Por Ghana:

For Greece:
Pour la Grèce :
希腊:
За Грецию:
Por Grecia:

For Guatemala:
Pour le Guatemala :
危地马拉:
За Гватемалу:
Por Guatemala:

For Guinea:
Pour la Guinée :
几内亚:
За Гвинею:
Por Guinea:

JEANNE MARTIN CISSE
1^{er} mars 1974

For the Holy See:
Pour le Saint-Siège :
教廷:
За Святейший престол:
Por la Santa Sede:

For Honduras:
Pour le Honduras :
洪都拉斯:
За Гондурас:
Por Honduras:

For Hungary:
Pour la Hongrie :

匈牙利：
За Венгрию：
Por Hungría:

KÁROLY SZARKA
26 April, 1974

For Guinea-Bissau:
Pour la Guinée-Bissau :

几内亚 - 比绍：
За Гвинею-Бисау：
Por Guinea-Bissau:

For Guyana:
Pour la Guyane :

圭亚那：
За Гвиану：
Por Guyana:

For Haiti:
Pour Haïti :

海地：
За Гаити：
Por Haïti:

For Iceland:
Pour l'Islande :

冰岛：
За Исландию：
Por Islandía:

For India:
Pour l'Inde :

印度：
За Индию：
Por la India:

For Indonesia:
Pour l'Indonésie :
印度尼西亚:
За Индонезию:
Por Indonesia:

For Iran:
Pour l'Iran :
伊朗:
За Иран:
Por el Irán:

For Iraq:
Pour l'Irak :
伊拉克:
За Ирак:
Por el Irak:

ABDUL KARIM AL-SHAIKHLY
1st of July of 1975

For Ireland:
Pour l'Irlande :
爱尔兰:
За Ирландию:
Por Irlanda:

For Israel:
Pour Israël :
以色列:
За Израиль:
Por Israel:

For Italy:
Pour l'Italie :
意大利:
За Италию:
Por Italia:

For the Ivory Coast:
Pour la Côte d'Ivoire :
象牙海岸:
За Берер Слоновой Кости:
Por la Costa de Marfil:

For Jamaica:
Pour la Jamaïque :
牙买加:
За Ямайку:
Por Jamaica:

DONALD O. MILLS
30 March 1976

For Japan:
Pour le Japon :
日本:
За Японию:
Por el Japón:

For Jordan:
Pour la Jordanie :
约旦:
За Иорданию:
Por Jordania:

ABDUL-HAMID SHARAF
June 5, 1974

For Kenya:
Pour le Kenya :
肯尼亚:
За Кению:
Por Kenia:

CHARLES GATERE MAINA
2nd October 1974

For the Khmer Republic:
Pour la République khmère :
高棉共和国:
За Кхмерскую Республику:
Por la República Khmer:

For Kuwait:
Pour le Koweït :
科威特:
За Кувейт:
Por Kuwait:

For Laos:
Pour le Laos :
老挝:
За Лаос:
Por Laos:

For Lebanon:
Pour le Liban :
黎巴嫩:
За Ливан:
Por el Líbano:

For Lesotho:
Pour le Lesotho :
莱索托:
За Лесото:
Por Lesotho:

For Liberia:
Pour le Libéria :
利比里亚:
За Либерию:
Por Liberia:

For the Libyan Arab Republic:
Pour la République arabe libyenne :
阿拉伯利比亚共和国:
За Ливийскую Арабскую Республику:
Por la República Árabe Libia:

For Liechtenstein:
Pour le Liechtenstein :
列支敦士登:
За Лихтенштейн:
Por Liechtenstein:

For Luxembourg:
Pour le Luxembourg :

卢森堡:

За Люксембург:

Por Luxemburgo:

For Madagascar:
Pour Madagascar :

马达加斯加:

За Мадагаскар:

Por Madagascar:

For Malawi:
Pour le Malawi :

马拉维:

За Малави:

Por Malawi:

For Malaysia:
Pour la Malaisie :

马来西亚:

За Малайскую Федерацию:

Por Malasia:

For the Maldives:
Pour les Maldives :

马尔代夫:

За Мальдивы:

Por las Maldivas:

For Mali:
Pour le Mali :

马里:

За Мали:

Por Malí:

For Malta:
Pour Malte :

马耳他:

За Мальту:

Por Malta:

For Mauritania:
Pour la Mauritanie :
毛里塔尼亚：
За Мавританию:
Por Mauritania:

For Mauritius:
Pour Maurice :
毛里求斯：
За Маврикий:
Por Mauricio:

For Mexico:
Pour le Mexique :
墨西哥：
За Мексику:
Por México:

For Monaco:
Pour Monaco :
摩纳哥：
За Монако:
Por Mónaco:

For Mongolia:
Pour la Mongolie :
蒙古：
За Монголию:
Por Mongolia:

TSEVEGJAVYN PUNTSAGNOROV
17.V.74

For Morocco:
Pour le Maroc :
摩洛哥：
За Марокко:
Por Marruecos:

For Nauru:
Pour Nauru :
瑙鲁:
За Науру:
Por Nauru:

For Nepal:
Pour le Népal :
尼泊尔:
За Непал:
Por Nepal:

For the Netherlands:
Pour les Pays-Bas :
荷兰:
За Нидерланды:
Por los Países Bajos:

For New Zealand:
Pour la Nouvelle-Zélande :
新西兰:
За Новую Зеландию:
Por Nueva Zelandia:

For Nicaragua:
Pour le Nicaragua :
尼加拉瓜:
За Никарагуа:
Por Nicaragua:

For the Niger:
Pour le Niger :
尼日尔:
За Нигер:
Por el Níger:

For Nigeria:
Pour le Nigéria :
尼日利亚:
За Нигерию:
Por Nigeria:

E. O. OGBU
26th June 1974

For Norway:
Pour la Norvège :
挪威：
За Норвегию:
Por Noruega:

For Oman:
Pour l'Oman :
阿曼：
За Оман:
Por Omán:

AHMED MACKI
3 April 1974

For Pakistan:
Pour le Pakistan :
巴基斯坦：
За Пакистан:
Por el Pakistán:

For Panama:
Pour le Panama :
巴拿马：
За Панаму:
Por Panamá:

DIDIMO RIOS
May 7, 1976

For Paraguay:
Pour le Paraguay :
巴拉圭：
За Парагвай:
Por el Paraguay:

For Peru:
Pour le Pérou :
秘魯：
За Перу:
Por el Perú:

For the Philippines:
Pour les Philippines :
菲律宾:
За Филиппины:
Por Filipinas:

NARCISO G. REYES
2nd May 1974

For Poland:
Pour la Pologne :
波兰:
За Польшу:
Por Polonia:

EUGENIUSZ KUŁAGA
7.VI.1974

For Portugal:
Pour le Portugal :
葡萄牙:
За Португалию:
Por Portugal:

For Qatar:
Pour le Qatar :
卡塔尔:
За Катар:
Por Qatar:

JASIM Y. JAMAL
March 18, 1975

For the Republic of Korea:
Pour la République de Corée :
大韩民国:
За Корейскую Республику:
Por la República de Corea:

For the Republic of Viet-Nam:
Pour la République du Viet-Nam :
越南共和国:
За Республику Вьетнам:
Por la República de Viet-Nam:

For Romania:
Pour la Roumanie :
罗马尼亚:
За Румынию:
Pour Rumania:

ION DATCU
6 Sept. 1974

For Rwanda:
Pour le Rwanda :
卢旺达:
За Руанду:
Pour Rwanda:

CALLIXTE HABAMENSHI
15 October 1974

For San Marino:
Pour Saint-Marin :
圣马力诺:
За Сан-Марино:
Pour San Marino:

For Saudi Arabia:
Pour l'Arabie saoudite :
沙特阿拉伯:
За Саудовскую Аравию:
Pour Arabia Saudita:

For Senegal:
Pour le Sénégal :
塞内加尔:
За Сенегал:
Pour el Senegal:

For Sierra Leone:
Pour la Sierra Leone :
塞拉勒窝内:
За Сьерра-Леоне:
Pour Sierra Leona:

For Singapore:
Pour Singapour :
新加坡:
За Сингапур:
Por Singapur:

For Somalia:
Pour la Somalie :
索马里:
За Сомали:
Por Somalia:

JAALLE ABDIRAZAK HAJI HUSSEIN
August 2, 1974

For South Africa:
Pour l'Afrique du Sud :
南非:
За Южную Африку:
Por Sudáfrica:

For Spain:
Pour l'Espagne :
西班牙:
За Испанию:
Por España:

For Sri Lanka:
Pour Sri Lanka :
斯里兰卡:
За Шри Ланка:
Por Sri Lanka:

For the Sudan:
Pour le Soudan :
苏丹:
За Судан:
Por el Sudán:

MANSOUR KHALID
10/10/1974

For Swaziland:
Pour le Souaziland :
斯威士兰:
За Свазиленд:
Por Swazilandia:

For Sweden:
Pour la Suède :
瑞典:
За Швецию:
Por Suecia:

For Switzerland:
Pour la Suisse :
瑞士:
За Швейцарию:
Por Suiza:

For the Syrian Arab Republic:
Pour la République arabe syrienne :
阿拉伯叙利亚共和国:
За Сирийскую Арабскую Республику:
Por la República Árabe Siria:

HAISSAM KEILANI
17 Jan. 1974

For Thailand:
Pour la Thaïlande :
泰国:
За Таиланд:
Por Tailandia:

For Togo:
Pour le Togo :
多哥:
За Того:
Por el Togo:

For Tonga:
Pour les Tonga :
汤加:
За Тонга:
Por Tonga:

For Trinidad and Tobago:
Pour la Trinité-et-Tobago :
特立尼达和多巴哥:
За Тринидад и Тобаго:
Por Trinidad y Tabago:

EUSTACE E. SEIGNORET
7 April 1975

For Tunisia:
Pour la Tunisie :
突尼斯:
За Тунис:
Por Túnez:

For Turkey:
Pour la Turquie :
土耳其:
За Турцию:
Por Turquía:

For Uganda:
Pour l'Ouganda :
乌干达:
За Уганду:
Por Uganda:

KHALID YOUNIS KINENE
11.3.1975¹

¹ 11 March 1975 — 11 mars 1975.

For the Ukrainian Soviet Socialist Republic:
Pour la République socialiste soviétique d'Ukraine :
乌克兰苏维埃社会主义共和国:
За Українську Советську Соціалістическу Республіку:
Por la República Socialista Soviética de Ucrania:

VLADIMIR MARTYNYENKO
20.II.1974

For the Union of Soviet Socialist Republics:
Pour l'Union des Républiques socialistes soviétiques :
苏维埃社会主义共和国联盟:
За Союз Советских Социалистических Республик:
Por la Unión de Repúblicas Socialistas Soviéticas:

YAKOV MALIK
12.II.1974

For the United Arab Emirates:
Pour les Emirats arabes unis :
阿拉伯联合酋长国:
За Объединенные Арабские Эмираты:
Por los Emiratos Arabes Unidos:

ALI HOMEDAN
9 Sept. 1975

For the United Kingdom of Great Britain and Northern Ireland:
Pour le Royaume-Uni de Grande-Bretagne et d'Irlande du Nord :
大不列颠及北爱尔兰联合王国:
За Соединенное Королевство Великобритании и Северной Ирландии:
Por el Reino Unido de Gran Bretaña e Irlanda del Norte:

For the United Republic of Tanzania:
Pour la République-Unie de Tanzanie :
坦桑尼亚联合共和国:
За Объединенную Республику Танзания:
Por la República Unida de Tanzania:

For the United States of America:
Pour les Etats-Unis d'Amérique :
美利坚合众国:
За Соединенные Штаты Америки:
Por los Estados Unidos de América:

For the Upper Volta:
Pour la Haute-Volta :
上沃尔特:
За Верхнюю Вольту:
Por el Alto Volta:

T. YAGUIBOU
New York, le 3 février 1976

For Uruguay:
Pour l'Uruguay :
乌拉圭:
За Уругвай:
Por el Uruguay:

For Venezuela:
Pour le Venezuela :
委内瑞拉:
За Венесуэлу:
Por Venezuela:

For Western Samoa:
Pour le Samoa-Occidental :
西萨摩亚:
За Западное Самоа:
Por Samoa Occidental:

For Yemen:
Pour le Yémen :
也门:
За Йемен:
Por el Yemen:

For Yugoslavia:
Pour la Yougoslavie :
南斯拉夫:
За Югославию:
Por Yugoslavia:

JAKŠA PETRIĆ
December 17, 1974

For Zaire:
Pour le Zaïre :
扎伊尔:
За Заир:
Por el Zaïre:

For Zambia:
Pour la Zambie :
赞比亚:
За Замбию:
Por Zambia:

DECLARATIONS MADE
UPON RATIFICATIONDÉCLARATIONS FAITES
LORS DE LA RATIFICATION

IRAQ

IRAK

[ARABIC TEXT — TEXTE ARABE]

ان انضمام الجمهورية العراقية الى الاتفاقية المذكورة لا يعني بأى حال من الاحوال اعترافا باسرائيل ولا يكون سببا في انشاء اية علاقات معها ما نصت عليه احكام هذه الاتفاقية .

[TRANSLATION¹ — TRADUCTION²]

Ratification by the Republic of Iraq of the above Convention shall in no way imply recognition of Israel, or be conducive to the establishment of such relations therewith as may be provided for in the Convention.

[TRADUCTION — TRANSLATION]

La ratification de la Convention susmentionnée par la République d'Irak n'implique nullement qu'elle reconnait Israël ni qu'elle établira avec celui-ci les relations qui peuvent être prévues dans la Convention.

UNITED ARAB EMIRATES

ÉMIRATS ARABES UNIS

[TRADUCTION — TRANSLATION]

“...the accession of the United Arab Emirates to this Convention shall in no way amount to recognition of nor the establishment of any treaty relation with Israel.”

La participation des Emirats arabes unis à ladite Convention ne constitue en aucune façon la reconnaissance d'Israël ni l'établissement de relations conventionnelles quelconques avec lui.

¹ Translation supplied by the Government of Iraq.

² Traduction fournie par le Gouvernement irakien.